

HIGH COURT OF JAMMU & KASHMIR AND LADKAH  
(Office of the Registrar Vigilance at Srinagar)


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CIRCULAR

No: 04/2021/RG/RV. Dated: 16.08.2021.

In order to obviate the hardship and to avoid frequent demand of copies of statement(s) of the witness(s) recorded during regular departmental enquiry, it is ordered that the statement(s) of witness(s) recorded in regular departmental enquiry should be furnished to the delinquent officer/official at the close of the day's proceedings by the enquiry officer free of cost and acquittance be obtained on the original statement of such witness itself.

*By order.*

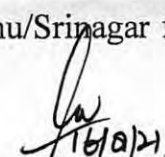
  
(Shahzad Azeem)  
Registrar Vigilance

No: 270-388/RV.

Dated: 16.08.2021

Copy of the above forwarded to the:-

1. Registrar General, High Court of J&K, Srinagar for information.
2. Pr. Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar.
3. Secretary to Hon'ble Mr/Mrs Justice \_\_\_\_\_  
.....for information of their Lordships.
4. Registrar Computer, High Court of J&K.
5. Registrar Rules, High Court of J&K.
6. Registrar Inspection, High Court of J&K, Jammu/Srinagar.
7. Registrar Judicial High Court of J&K, Jammu/ Srinagar.
8. All Principal District and Sessions Judges  
.....for information.
9. CPC-e Courts, High Court of Jammu and Kashmir, for information and uploading the same on the official website of the High Court of J&K.
10. Joint Registrar Inspection, High Court of J&K, Jammu/Srinagar for information.
11. Circular File.

  
Registrar Vigilance